

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 118
IA (CA) No. 38/JPR/2022
IA (CA) No. 04/JPR/2023
IA (CA) No. 27/JPR/2023
IA (CA) No. 53/JPR/2023
IA (CA) No. 13/JPR/2024
IA (CA) No. 14/JPR/2024
CP No. 25/241-242/JPR/2022
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Sudhir Todwal & Ors.

...Petitioners

Versus

Vaibhav Todwal & Ors.

... Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Anang Shandilya, Adv.
For the Respondent : Prateek Kedawat, Adv.
Pranav Kumar, CS

ORDER

IA (CA) No. 38/JPR/2022

IA (CA) No. 04/JPR/2023

IA (CA) No. 27/JPR/2023

Pleadings are complete in these IAs. List the IAs on 05.07.2024.

IA (CA) No. 53/JPR/2023

Heard Mr. Anang Shandilya, Adv. appearing on behalf of the Applicant. Mr. Prateek Kedawat, Adv. appeared on behalf of the Respondent, seeks time to file reply. Reply, if any, may be filed within two weeks with an advance copy to the other side. List the IA on 05.07.2024.

Sdr

Sdr

IA (CA) No. 13/JPR/2024

IA (CA) No. 14/JPR/2024

Heard Mr. Prateek Kedawat, Adv. appearing on behalf of the Applicant. Mr. Anang Shandilya, Adv. appeared on behalf of the Respondent, seeks time to file reply. Reply, if any, may be filed within two weeks with an advance copy to the other side. List the IA on 05.07.2024.

CP No. 25/241-242/JPR/2022

Supplementary submissions on behalf of the Petitioners have been filed vide Dairy No. 1089/2024 dated 30.04.2024. Copy of the same has been furnished to the learned counsel for the Respondent. Reply, if any, may be filed within two weeks with an advance copy to the other side. List the matter along with all pending IAs on 05.07.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 02, 2024